

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A No.060/00748/2014

Date of decision : 10.12.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

Bhawna Rani w/o Saurabh Bansal, R/o Flat No.102, Marigold Block, Amravati Enclave, P.O. Chandimandir, Kalka Road, District Panchkula through her Power of Attorney Sh. Surinder Bansal S/o Sh. Pyare Lal Bansal.

...APPLICANT

BY ADVOCATE: Sh. Navdeep Chhabra

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Human Resource Development, Department of Higher Education, New Delhi.
2. Union Territory of Chandigarh through its Administrator.
3. Secretary Technical Education, Union Territory, Chandigarh, Sector 9, Chandigarh.
4. The Secretary, Department of Personnel, Union Territory, Chandigarh, Sector 9, Chandigarh.
5. Principal, Chandigarh College of Engineering and Technology, Sector 26, Chandigarh.
6. The Secretary, Department of Finance, Union Territory of Chandigarh, Sector 9, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Sh. Aseem Rai, proxy for Sh. H.S. Sullar, counsel for respondents no. 2 to 6.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. Learned proxy counsel for respondents no. 2 to 6 submitted that an identical matter is still pending before the Hon'ble jurisdictional High Court in CWP No. 24902/2015 involving question as to whether contractual employees are entitled for

grant of DA equal to the regular employee or not? He has also produced a copy of order dated 30.11.2015 passed in above writ petition wherein the Hon'ble High Court has stayed the order of this court on the subject. He submitted that till the issue is decided by the Hon'ble High Court, the applicant cannot be granted the similar benefit.

3. Though the matter can be adjourned sine-die but no fruitful purpose will be served to keep this matter alive, therefore, the present O.A is disposed of at this stage with a liberty to either of the parties to move an application for revival of O.A if need arises, after the decision in the pending writ petition.

(SANJEEV KAUSHIK)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

Place: Chandigarh.
Dated: 10.12.2015

'jk'